NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 36/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES: Mr. Sagar Ambadekar V/s. M/s. Urban Genesis Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
L	G.S. MIKALJE	A.D	Tranker
2	Sayor A. Amballan	Director	S-AAmines
3	Laxmikant A. Naikwadi Director		Ganora.

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- One of the Petitioners in person is present and one of the Directors of the Respondent Company is also present along with the appointed Additional Director.
- Duly signed letter of 04.09.2017 is placed on record according to which the "Settlement" is in progress and the parties are cooperating with the Additional Director to sort out the issue amicably.
- 3. The Additional Director is required to place on record the Minutes of the Meetings so far conducted. The parties can now sit for mutual settlement in

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the presence of the Additional Director on 20.09.2017 and the Additional Director shall prepare the Minutes of the Meeting and the terms of the "Settlement" and place it on record.

- 4. The parties, as already directed, are directed to disburse the fees to the Additional Director by 12.09.2017.
- 5. The matter is now listed for hearing on 10-10-2017.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

Date : 04.09.2017

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Sd/-M.K. SHRAWAT Member (Judicial)